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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1608/95

Between:

Date of Order: 28.12.95.

1. The General Secretary,
N.F.C. Employees Association,
N.F.C. Complex, E.C.I.L.Post,
Hyderabad.
2. A.G.Kesav Goud.

...Applicants.

And

1. The Under Secretary to Government of India,
Department of Atomic Energy,
Anushakti Bhavan, C.S.M.Marg,
Bombay, 400 039.
2. The Chief Executive, Nuclear Fuel Complex,
Department of Atomic Energy, ECIL Post,
Hyderabad - 62.
3. The Chief Administrative Officer,
Nuclear Fuel Complex, Department of
Atomic Energy, ECIL Post,
Hyderabad - 500 062.

... Respondents.

Counsel for the Applicants : Mr. V.Venkateswar Rao

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE JUSTICE SHRI IVNEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd...

O.A.No. 168 of 1995.

INTERIM ORDERS

D: 28.12.95.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Venkateswara Rao, learned counsel for the applicants and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. Notice before admission. List it on 16.2.1996,
for reply in the meanwhile.

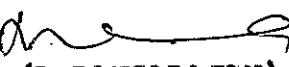
4. The learned counsel for the applicants states that they do not know (ex) as to whether such upward revision in regard to the transport facilities ~~was conducted~~ exist in the production units under the Department of Atomic Energy in other states. (18) challenged or not. The learned standing counsel for the respondents is also not in a position to furnish information in regard to the same.

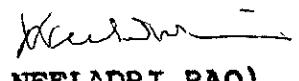
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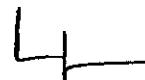
5. So we feel that it is just and proper to suspend the OM.No.2/14/94-SCB-635 dated 18.12.95 (Annexure A-V) and the Circular No.NFC/PA.III/RTC/95 dated 27.11.1995 (Annexure A-III), until further orders.

6. If the pay bills are already drawn by giving effect to the impugned circular dated 27.11.1995, this interim order will be operative in regard to the salary from January 1996. But if the recovery as per the OM dated 18.12.1995 was already made in the pay bill that was already prepared/deducting the amount, the same has to be paid by drawing supplementary bill or along with the pay bill for January 1996 whichever is going to be felt convenient by the respondents. //


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 28th December, 1995.
Open court dictation.


28/12/95
DEPUTY REGISTRAR (S)

vsn

To

1. The Under Secretary to Govt. of India, Dept. of Atomic Energy, Anushakti Bhawan, C.S.M. Marg, Bombay - 400 039.
2. The Chief Executive, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad - 62.
3. The Chief Administrative Officer, Nuclear Fuel Complex, Dept. of Atomic Energy, ECIL Post, Hyderabad 500 062.
4. One copy to Mr. V. Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

O/A/608/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIKAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 28-12-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1608/95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

C.C. today

No Spare Copy

p.v.m.

